



The Calcutta Gazette

Extraordinary

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PART I

Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATION.

No. 3526P.—1st July 1939.—In exercise of the power conferred by sub-rule (1) of rule 3 of the Registration of Foreigners Rules, 1939, read with the Government of India, Home Department (Political), notification No. 21/40/38, dated the 24th June 1939, the Governor is pleased to appoint the officers specified below to be Registration Officers for the purposes of the said rules for the areas mentioned respectively opposite each officer:—

Area.	Officer.
The town of Calcutta as defined in the Calcutta Police Act, 1866, together with the suburbs of Calcutta, as defined by notification under section 1 of the Calcutta Suburban Police Act, 1866.	The Commissioner of Police.
Each district of Bengal excluding the suburbs of Calcutta.	The Superintendent of Police of the district.

By order of the Governor,

E. N. BLANDY,
Secy. to the Govt. of Bengal.